

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No.8034/2025

[Arising out of impugned final judgment and order dated 05-03-2025 in A482 No. 7100/2025 passed by the High Court of Judicature at Allahabad]

NOIDA POWER COMPANY LIMITED

Petitioner(s)

VERSUS

SANDEEP CHECHI & ANR.

Respondent(s)

FOR ADMISSION

IA No. 132588/2025 - EXEMPTION FROM FILING O.T.

IA No. 132586/2025 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

Date : 22-05-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE MANOJ MISRA
HON'BLE MR. JUSTICE PRASANNA B. VARALE

For Petitioner(s) : Mr. Basava Prabhu Patil, Sr. Adv.
Mr. Vishal Gupta, AOR
Mr. Anil Dutt, Adv.
Mr. Anupam Chaudhary, Adv.
Mr. Arijeet Shukla, Adv.
Mr. Sarthak Garg, Adv.
Ms. Lavi Agarwal, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

1. Issue notice, returnable within six weeks.
2. The contention of the learned counsel for the petitioner is that the order impugned has been based in ignorance of the fact that respondent No.1 is not a first time offender but he had two other cases of electricity theft registered against him which were compounded and therefore, the impugned F.I.R. could not have been

quashed on the offer to compound the offence as sub section 4 of Section 152 specifically bars such compounding.

2. The matter requires consideration.

3. In the meantime, there shall be a stay of further proceedings pursuant to the impugned order dated 05.03.2024.

(VIJAY KUMAR)
ASTT. REGISTRAR-cum-PS

(SAPNA BANSAL)
COURT MASTER (NSH)